GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:2643 ANSWERED ON:10.12.2012 INDUSTRIAL PROPOSALS

Azad Shri Kirti (Jha);De Dr. Ratna;Mahato Shri Narahari;Noor Mausam;Singh Shri Bhupendra ;Singh Shri Pradeep Kumar

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government has received any proposals to introduce State specific policy/scheme for investment;
- (b) if so, the details thereof, State-wise particularly West Bengal along with the status of various proposals received in this regard;
- (c) the details of various pending industrial development projects/proposals along with the reasons for delay in sanctioning the projects in time, State/Union Territories -wise;
- (d) the number of industries set up by Non-Resident Indians (NRIs) during the last three years and current year, State-wise particularly West Bengal, Sikkim and North Eastern States along with steps taken by the Government to promote more investments from NRIs; and
- (e) whether Bundelkhand region has been included in the industrially backward areas/ regions, if so, the details thereof along with steps taken by the Government to ensure development of that area?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(DR. S. JAGATHRAKSHAKAN)

- (a): Yes, Madam.
- (b): The States of Andhra Pradesh, Bihar, Chhattisgarh, Goa, Gujarat, Jharkhand, Karnataka, Madhya Pradesh, Orissa, Punjab, Rajasthan, Uttar Pradesh and West Bengal have requested for special packages for setting up of industries. However, Government is providing special package of incentives only to the States of North East (including Sikkim) and Jammu & Kashmir, Himachal Pradesh & Uttarakhand due to their adverse geographical locations, hilly terrain and other specificities.
- (c): Proposals received in the Department of Industrial Policy & Promotion for industrial development are being processed timely as per provision of the schemes and budgetary outlay.
- (d): Financial year-wise break-up of number of Foreign Direct Investment (FDI) approved during last three years from Non-Resident Indians (NRIs) is at Annexure.

Government has put in place a liberal and transparent policy for Foreign Direct Investment (FDI), including investments from NRIs, wherein most of the sectors are open to FDI under the automatic route. The policy allows special dispensation for NRI investments in the sector of townships, housing, built-up infrastructure and construction-development projects (which include, but are not restricted to, housing, commercial premises, hotels, resorts, hospitals, educational institutions, recreational facilities, city and regional level infrastructure), without the conditionality's attached to FDI in such projects. It also allows a special dispensation for NRI investments in the sectors of Scheduled Air Transport Services, Domestic Scheduled Passenger Airlines, Non-Scheduled Air Transport Services Non-Scheduled Airlines, Chartered Airlines and Cargo Airlines, wherein 100% NRI investment is permitted under the automatic route.

(e): Damoh, Tikamgarh, Chhatarpur, Datia and Panna districts of State of Madhya Pradesh and Lalitpur, Jalaun, Hamirpur, Mohoba Banda & Chitrakoot districts of State of Uttar Pradesh in Bundelkhand region are covered under Backward Region Grant Fund of the Planning Commission.